

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 153/92 198
~~T.A. No.~~

DATE OF DECISION 24.2.1992

V.Venkataramana & 19 others Petitioner

Mr.PB.Vijay Kumar Advocate for the Petitioner(s)

Versus

Railway Board, rep. by its Secretary Respondent
~~Rail Bhavan, New Delhi and 2 others.~~


Mr.NR.Devraj Advocate for the Respondent(s)

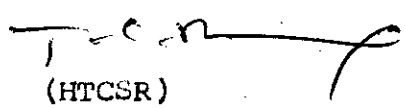
CORAM :

The Hon'ble Mr. R. BALASUBRAMANIAN, MEMBER (ADMN.)

The Hon'ble Mr. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?


(HRBS)
M(A)


(HTCSR)
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.153/92

Date of order: 24.2.1992

BETWEEN:

V.Venkataramana & 19 others .. Applicants.

A N D

- 1. Railway Board, rep. by
its Secretary,
Rail Bhavan,
New Delhi.
- 2. General Manager,
South Eastern Railway,
Garden Reach,
Calcutta.
- 3. Divisional Railway
Manager, S.E.Railway,
Dondaparthi,
Visakhapatnam. .. Respondents.

Counsel for the Applicants .. Mr.PB.Vijay Kumar

Counsel for the Respondents .. Mr.NR.Devraj *Sc for Rlys.*

CORAM:

Hon'ble Shri R.Balasubramanian , Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy , Member (Judl.)

(Order of the Division Bench delivered by
Hon'ble Shri R.Balasubramanian, Member (Admn.)).

MA.222/92 is moved by Mr.PB.Vijay Kumar for permission to file a single application on behalf of all the applicants in this OA. Heard. Mr.Pathrow for Mr.PB.Vijaykumar states that the common grievance is that while juniors to these 20 applicants are continued to be engaged, their services have been terminated. We therefore, find that the MA is fit to be allowed by permitting the applicants to join in one application.

contd.....

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2. The prayer in this OA is that they should be continued in service because juniors are continued to be engaged. After hearing Mr.NR.Devraj, Advocate for the respondents we direct the respondents to re-engage the applicants provided (a) there is work (b) juniors are continued. This may be done in accordance with the rules.

3. With the above said directions the application is disposed of at the admission itself with no order as to costs.

R. Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 24th February, 1992.

(Dictated in the Open Court)

A 5/3/92
Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Railway Board, Rail Bhavan, New Delhi.
2. General Manager, South Eastern Railway, Garden Beach, Calcutta.
3. Divisional Railway Manager, S.E.Railway, Dondaparathi, Visakhapatnam.
4. One copy to Shri. P.B.Vijay kumar, advocate, CAT, Hyd-bad.
5. One copy to Shri. N.R.Devraj, SC for Railways, CAT, Hyd-bad.
6. One spare copy.

Rsm/-

sd